

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH , PUNE

Original Application No.207/2023(WZ)

(Letter Petition No.62/2023)

The Corner Co-operative Housing
Society Ltd.

---Applicant

Vs

Maharashtra Pollution Control Board

---Respondent

Report on behalf of Respondent-Maharashtra Pollution Control Board in compliance of the Order dated 2/12/2023 passed by this Hon'ble NGT

-
1. The applicant Corner Co-operative Housing Society Ltd, Devki Nagar, Borivali (W), Mumbai through its members has submitted a complaint dated 30/10/2023 which is numbered as Letter Petition No.62/2023 before this Hon'ble NGT, is registered as an Original Application No.207/2023 (WZ) against MPCB, alleging that the members of the said Society are facing huge noise and air pollution emanating from the Ready Mix Cement (RMC) plant of Ultratech Cement situated

at Borivali (W) has created severe health problems to the residents of the neighborhood.

2. In the said matter, the Hon'ble NGT vide order dated 2/12/2023 directed the Maharashtra Pollution Control Board (MPCB) to submit a report with respect to the truthfulness of the contents of the aforesaid complaint and the action taken at their end, if any.
3. In compliance of the order dated 2/12/2023 passed by this Hon'ble NGT, the Report of the Respondent -MPCB is as under:
 - i) Respondent -MPCB has granted Consent to Establish to M/s.N.N.Enterprises located at Survey No.92/1, 92/2, 92/3 and 92/4, CTS No.1490, village -Eksar North off Link Road, Borivali (West), Mumbai on 8/9/2020 for manufacture of Ready Mix Concrete (Captive purpose only for Metro Project) which was valid upto commissioning of the plant or five years, whichever is earlier. A copy of the Consent to Establish dated 8/9/2020 is annexed herewith as an **Annexure-I**.

- ii) Respondent-MPCB had granted Consent to Operate vide letter dated 10/6/2021 to M/s.N.N.Enterprises for manufacture of Ready-Mix Concrete (Captive purpose for metro project only) for 08 M³/Month valid for a period upto 31/5/2024 on certain terms and conditions. A copy of the Consent to Operate dated 10/6/2021 is annexed herewith as an **Annexure-II**.
- iii) Respondent-MPCB has received a complaint dated 25/10/2023 from the Corner Co-operative Housing Society Ltd, CTS No.1491/A/ 1to 4, Devki Nagar, Borivali (W) i.e. the applicant regarding air pollution nuisance created by the aforesaid RMC plant and MCGM clean up dumper trucks parked in open area at Link road, Borivali.
- iv) In order to verify the aforesaid complaint, the official of the Respondent-MPCB at Mumbai visited to the aforesaid RMC plant on 3/11/2023 and observed that the RMC plant has not provided water sprinkling system along the periphery of the premises, inadequate

dust collection system to 4 nos of silo and needs all silos damper proof mechanism to avoid leakage of vacuum , failed to provide roof top sprinklers at storage area of sand and stone/aggregates etc. The Ambient Air Quality Monitoring carried out on 3/11/2023 for 24 hrs revealed that the ambient levels are marginally exceeding the National Ambient Air Quality Standards for parameter PM₁₀.

In view of the above non-compliances, the Respondent-MPCB issued Proposed Directions to M/s.N.N.Enterprises vide letter dated 10/11/2023 with a direction to remain present for personal hearing. A copy of the Proposed Directions dated 10/11/2023 is annexed herewith as an **Annexure-III**.

- v) The Respondent -MPCB vide letter dated 24/11/2023 had communicated the aforesaid complaint to the Municipal Corporation of Greater Mumbai for necessary action with a copy to the Police Inspector, Borivali Police Station, to initiate appropriate action against illegal BMC 'Clean Up' vehicles being parked

and creating nuisance to nearby residents and requested to send Action Taken Report to the complainant directly.

- vi) On the basis of personal hearing extended on 1/12/2023, the Respondent-MPCB has issued Directions to M/s.N.N.Entreprises vide letter dated 1/12/2023 with directions to operate pollution control system continuously and efficiently to achieve the consented norms, to close sand and stone aggregate transfer hopper, to provide fogger system within 7 days, to maintain & operate dust collector and bag filter regularly, further Bank Guarantee of Rs.50,000/- was forfeited for non-compliance of Consent conditions with directions to submit fresh Bank guarantee of Rs.1,00,000/- towards compliance of the same etc. A copy of the directions dated 1/12/2023 is annexed herewith as an **Annexure-IV**.
- vii) The Respondent-MPCB vide letter dated 11/12/2023 has communicated about the action initiated by the Board against M/s.N.N. Enterprises to the Corner Co-

operative Housing Society Ltd. i.e. the Applicant with a copy to the Police Inspector, Borivali Police Station to initiate appropriate action against illegal BMC 'Clean Up' vehicles being parked and creating nuisance to the nearby residents.

viii) The MCGM vide letter dated 23/3/2024 communicated MPCB that as per their Guidelines for Prevention of Air Pollution, they have issued stop work order to M/s.N.N. Enterprises and accordingly, they have stopped activities of RMC Plant.

4. The official of the Respondent-MPCB at Mumbai visited M/s.N.N.Enterprises, Borivali (West), Mumbai on 28/6/2024 and observed as under :-

- i) Presently the RMC plant was not found in operation, since November, 2023 as informed by the representative on telephonic discussion. No responsible person was present at the site.
- ii) The RMC plant had provided Sedimentation tank for treatment of generated effluent.

- iii) All the transfer points and conveyor belt were found covered. Barricading of tin sheet having 20 feet height is provided at all sides.
- iv) Water sprinkling arrangement is provided in the premises. Provided cement concrete area in RMC premises and also provided closed shed for raw material storage with roof top water sprinkling arrangement. A copy of the visit report dated 28/6/2024 is annexed herewith as an **Annexure-V**.

For and on behalf of the
Maharashtra Pollution Control
Board,



(A. S. Nandwate)

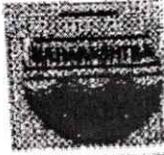
Sub Regional Officer-Mumbai-4

Place : *Mumbai*
Date : *25/07/2024*

**Sub Regional Officer
M.P.C. Board, Mumbai-4**

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022)-25505928
Fax : (022)-25505926
Email : sromumbai4@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 1st Floor,
Sion Circle, In front of Cine Planate
Theater, Sion (East),
Mumbai-400022

Date: 08/09/2020

Green/S.S.I

Consent No: SRO-MUMBAI-IV/G/R/20090000406

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 [To be referred as Water Act, Air Act and H&OW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. N.N. Enterprises
Survey No. 92/1, 92/2, 92/3 & 92/4
CTS No. 1490, of village Eksar North,
Opp Link Road, Borivali (West),
Mumbai.

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H&OW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted up to Commissioning of the plant OR five years which ever is earlier.
2. The Consent is valid for the manufacture of -

| Sr. No. | Product Name | Maximum Quantity | UOM |
|---------|--|------------------|------|
| | Ready Mix Concrete (Captive purpose only for Metro Project) | 07 | M3/M |

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 2.0m³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 2.0 m³.

(iii) **Trade Effluent Treatment:** The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and to the following standards: operate and maintain the same continuously so as to achieve the quality of the treated effluent.

| Sr. No. | Parameters | Limits | |
|---------|-------------------------|---------------|------------|
| | | Between | |
| 1. | pH | | 5.5 to 9.0 |
| 2. | BOD, 3 Days 27 degree C | Not to exceed | 100 mg/l |
| 3. | COD | Not to exceed | 250 mg/l |
| 4. | Oil & Grease | Not to exceed | 10 mg/l |
| 5. | Suspended Solids | Not to exceed | 100 mg/l |
| 6. | TDS | Not to exceed | 2100 mg/l |

MPCB-CONSENT-0000097733



Maharashtra Pollution Control Board

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(iv) **Trade Effluent Disposal:** The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not any discharge of effluent from the plant.

(v) **Water pollution control measures;**

The waste water generated from the sources like Batching Plant washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned above.

(vi) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

| | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27o C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

| | | |
|-------------------------------------|-----|-----------|
| (i) Domestic | ... | 2.50 CMD |
| (ii) Industrial Processing (mixing) | ... | 15.00 CMD |
| (iii) Industrial Cooling | ... | 08.00 CMD |
| (iv) Agriculture / Gardening | ... | 00.00CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall fully cover the plant from four sides and top by using Tin sheets.
- (ii) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

(a) **Air Pollution Control:**(i) **In-house measures;**

1. All material transfer points should be covered.
2. Encircling all around the periphery of the plot boundary with height of minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with appropriate material. Same may extend above with netlon clothing whenever required.
3. Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
4. Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20m height.
5. Internal work area shall be, cement concreted/Asphalted.
6. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carryout, with industrial vacuum cleaner.
7. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

(ii) **Raw material storage & handling ;**

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.

2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The operation of the plant shall be interlocked with air pollution control devices.
8. Alternative power supply system, should cover both the production and Air pollution control system.
9. Fogging type sprinkler system shall be provided.
10. The unit shall monitor ambient air quality at the plot boundary and meet the following
 - (i) ambient air quality standards (24 hours Average)
 - (ii) Particulate Matter PM 10 Not to Exceed 100 µg/m³
 - (iii) Particulate Matter PM 2.5 Not to Exceed 60 µg/m³
 - (a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
 - (b) Captive plant shall carry out ambient air quality monitoring twice in a week for 24 hours.

(d) Solid waste treatment and disposal;
Solid waste from transit mixture washing, truck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris/ construction waste.

- a. Standards for Emissions of Air Pollution:
 - (i) SPM/TPM Not to exceed 150 mg/NM³
- b. Chimney Details:

| Sr. No. | Chimney attached to | Height in Mtrs. |
|---------|---------------------|-----------------|
| 1. | DG set | 3.0 |

- (i) The applicant shall provide ports in the chimney / (s) and facility such as ladder, platform, etc., for monitoring the air emissions and the same shall be open for inspection to and for use of the Board's staff. The chimney / (s) vents attached to various sources of emission shall be painted / displayed to facilitate identification.
- (ii) The applicant shall observe the following fuel pattern:

| Sr. No. | Type Of Fuel | Quantity | UOM |
|---------|--------------|----------|----------------|
| 1. | Diesel | 15 | Liter/Per Hrs. |

- (iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 9 a.m. and nighttime in reckoned between 9 p.m. and 6 a.m.
- Other conditions: 1) Industry shall not cause any nuisance into the surrounding area.
2) Ready mix concrete industry shall comply with the provisions under the Noise pollution (Regulation and Control) Rule 2000, to control Noise Pollution.

11. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

| Sr. No. | Type Of Waste | Quantity | UOM | Disposal |
|---------|---------------|----------|-----|----------|
| | NA | | | |

Maharashtra Pollution Control Board
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- a. Whenever due to any accident or other unforeseen act or even, such emission occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to board, concerned police station, office of directorate of health service, Department of explosives, Inspectorate of factories & Local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- b. Industry shall comply with following additional conditions:
 - i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
 - ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
 - iii. The applicant should make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
 - iv. Solid waste - The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
 - v. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
 - vi. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
 - vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
 - viii. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 - ix. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
 - x. The consent shall be revoked as and when the industry does not comply with the various environmental laws.
 - xi. This consent has granted as per the directions u/s 18(1) (b) of Water (P & CP) Act, 1974 regarding Classification of industries into Red, Green & Orange Category.
 - xii. The authority shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
 - xiii. The authority shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
 - xiv. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted in to the environment and violation of consent conditions and thereby causing environmental pollution.
 - xv. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested

Maharashtra Pollution Control Board
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guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.

- xvi. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
- xvii. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

12 Industry shall submit Bank Guarantee of Rs.1 Lac in favor of regional Officer, Mumbai and documents within 15 days from the issue of consent.

13 The Capital investment of the industry is Rs. 87.00/- Lacs.

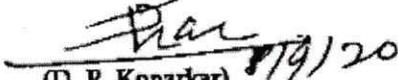
14. The Board reserve right to revoke, amend or suspend the consent granted.

15. This consent is granted as per delegation of power to Sub Regional Officer, Vide Board's Circular No. BO/P&L Div./B-1160 dtd. 01.03.2013.

16. The consent is valid only with subject to permission of local body.

17. This Consent is issued in green category based on the modified directions u/s 18 (1) (b) of the Water (P & CP) Act, 1984 and the Air (P & CP) Act 1981, regarding harmonization of classification of industrial sectors under Red/Orange/Green/White Categories dated 29.02.2016, issued by Central Pollution Control Board, New Delhi. Activity of the industry is mentioned in green category industry list at Sr. No. R-37 Ready mix cement concrete.

For & on behalf of
Maharashtra Pollution Control Board


(D. P. Koparkar) 07/09/20
Sub Regional Officer, Mumbai-IV

To,
M/s. N. N. Enterprises
CTS No. 190, of village Eksar North,
Opp. Link Road, Borivali (West)
Mumbai.

Received Consent fee of -

| Sr. No. | Amount (Rs.) | DD. No. | Date | Drawn On |
|---------|--------------|----------------|------------|----------|
| 1. | 5000/- | SBBC9196329556 | 07/09/2020 | ---- |

Copy Submitted to -

1. Assistant Secretary (Tech), MPCB, Sion, Mumbai.
2. Regional Officer, MPCB, Mumbai.

MPCB-CONSENT-0000097733

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022) - 24016239

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Email : romumbai@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Regional Office, Mumbai,
Kalpataru Point, 1st Floor, Sion Circle,

Sion (E), Mumbai- 400 022

Annexure II

Cat (Green)/Scale (SSI)

Consent No: Format 1.0/BO/RO -Mumbai/UAN No.112204/O-2106000486 Date 10/06/2021

To,

M/s. N. N. Enterprises.

S. No. 92/1, 92/2, 92/3 & 92/4

CTS No. 1490, Village-Eksar North, Off. Link Road, Borivali (W) Mumbai.

Sub: - Consent to Operate under Green Category.

Reference: 1. SRO-MUMBAI-IV/20090000406, dtd., 08.09.2020.
2. Application vide UAN No: 0000112204

For Consent to Operate under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate is granted for a period up to 31.05. 2024
2. Capital investment as per CA Certificate- Rs. 87/- lakhs.
3. The Consent is valid for the manufacture of -

| Sr No. | Product / By-Product Name | Maximum Quantity | UOM |
|--|---------------------------|------------------|-------------------|
| 1. | Ready Mix Concrete | 08 | M ³ /M |
| (Captive purpose for metro project only) | | | |

4. Conditions under Water(P&CP),1974Actfordischargeof effluent:

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|---|
| 1. | Trade effluent | 02.00 | As per Schedule-I | Recycle & Reuse in the process, gardening/plantation and water sprinkling purpose only. |
| 2. | Domestic effluent | 02.00 | As per Schedule-I | On land for gardening |

5. Conditions under Air(P&CP)Act,1981forairemissions:

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1. | S1 | DG Set | 1 | As per schedule II |

6. Non-Hazardous Wastes:

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|------|-----------|--|
| 1 | Aggregates | 10 | MT/M | -- | Either reused through recovery unit/Reclaiming system OR disposed off at designated approved site by local body, for derbies / construction waste. |

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|---|----------|------|-----------|----------|
| 1 | 34.3 Chemical sludge from waste water treatment | 10 | Kg/M | -- | CHWT SDF |

8. Conditions under Batteries (Management & Handling) Rules, 2001:

| Sr No | Type of Waste | Quantity | UoM | Disposal Path |
|-------|---------------|----------|-----|---------------|
| Nil | | | | |

9. Conditions under E-Waste Management: (Not Applicable)

| Sr No | Type of Waste | Quantity | UoM | Disposal Path |
|-------|---------------|----------|-----|---------------|
| Nil | | | | |

10. Treatment and Disposal of Biomedical Waste generated to CBMWT SDF: (Not Applicable)

| Sr.No | Category | Type of Waste | Quantity not to exceed (Kg/M) | Segregation Color coding | Treatment & Disposal |
|-------|----------|---------------|-------------------------------|--------------------------|----------------------|
| Nil | | | | | |

11. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.

12. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.

13. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.

14. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.

15. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
16. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
17. The entire RMC Plant should be enclosed.
18. Industry shall provide covering at all the emission generating points.
19. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
20. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
21. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
22. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
23. This consent is issued with the approval of competent authority of the Board.

For and on behalf of the
Maharashtra Pollution Control Board



(Satish Padwal)
I/c, Regional Officer, Mumbai

Received Consent fee of –

| Sl No | Amount (Rs) | Transaction No | Date | Drawn On |
|-------|-------------|----------------|------------|-----------------|
| 1. | 10,000/- | TXN2104000384 | 06.04.2021 | Online transfer |

Copy to:

1. The Assistant Secretary (Technical), Mumbai,
2. Sub-Regional Officer –Mumbai-IV
- They are directed to ensure the compliance of the consent conditions
3. Chief Accounts Officer, MPCB, Mumbai.

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SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. Industrial effluent: -

- a. Industrial effluent generation and details of the treatment installed (Primary followed by tertiary treatment) – 02.00 CMD
- b. Samples Parameters details in case of CETP/ Recycle & Reuse in the process, gardening/plantation and water sprinkling purpose only.

| | | | |
|---|------------------------|---------------|------------|
| 1 | pH | Between | 5.5 to 9.0 |
| 2 | Oil & Grease | Not to exceed | 10 mg/l |
| 3 | Suspended Solids | Not to exceed | 100 mg/l. |
| 4 | BOD 3 days 27 Deg.C | Not to exceed | 30 mg/l. |
| 5 | COD | Not to exceed | 100 mg/l. |
| 6 | Total Dissolved Solids | Not to exceed | 2100 mg/l. |

- c. Treated industrial waste water disposal details. (i.e. CETP/ZLD/ Recycle & Reuse in the process, gardening/plantation and water sprinkling purpose only)

2. Domestic water: -

- a. Details of the domestic water generation and treatment system provided- 02.00 CMD treatment system septic tank and Soak Pit.

b. Treatment and parameters

| | | | |
|-------------------|---------------|-----|-------|
| Suspended Solids | Not to exceed | 100 | mg/l. |
| BOD 3 days 27° C. | Not to exceed | 30 | mg/l. |

- c. Treated industrial waste-water disposal details (CETP/Secondary treatment/Soak pit/overflow on land for gardening)

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system and or extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

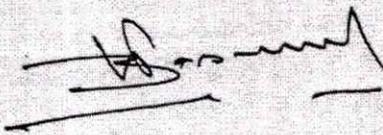
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. no. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 00.00 |
| 2. | Domestic purpose | 02.50 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 15.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 00.00 |
| 5. | Others: i) Gardening | 00.00 |

Water used for Gardening should be treated effluent/sewage.

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

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SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

| Sr. No. | Stack Attached To | APC System | Height In Mtrs. | Type of Fuel | Quantity & UoM | SO ₂ Kg/Day |
|---------|-------------------|---------------------|-----------------|--------------|----------------|------------------------|
| 1 | DG Set | Acoustic Enclosures | 03 above roof | Diesel | 200 Lit/D | 0.36 |

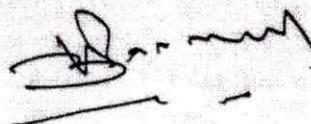
2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

| | | |
|-------------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
| SO ₂ Process | Not to exceed | NA |

3. Standards for Ambient Air Quality (AAQ)

| | | |
|-------------------|---------------|------------------------|
| PM _{2.5} | Not to exceed | 60 µg/NM ³ |
| PM ₁₀ | Not to exceed | 100 µg/NM ³ |
| SO ₂ | Not to exceed | 80 µg/NM ³ |
| NO _x | Not to exceed | 80 µg/NM ³ |
| Acid Mist | Not to exceed | 35 µg/NM ³ |

4. The applicant shall provide specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time/Environmental Clearance/CREP guidelines.
5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
7. **Noise Pollution control Measures: -**
The Industry shall comply with the provision under the Noise (Regulation and Control) Rule- 2000, to control noise pollution.



8. Control Equipment:

Air Pollution Control: -

i) In-house measures: -

1. All material transfer points should be covered
2. The dust containment system shall be provided incorporating either of the following.
 - Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with tin sheets. Same may extend above with netlon clothing whenever required
 - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
3. Internal work area shall be, cement concreted/Asphalted.
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out, with industrial vacuum cleaner.
5. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

(ii) Raw material Storage, Handling & Others: -

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The air pollution control devices shall be operated regularly.
8. Alternative power supply system should cover both the production and Air pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

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SCHEDULE-III

Details of Bank Guarantees:

| Sr. No | Consent (C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|---------------|----------------------|--|--------------------------|---|--------------------------|----------------------|
| 1. | Consent to Operate | 1,00,000 (Existing BG to be extended) | 15 days | Compliance of consent to conditions | Continuous | 30.09.2024 |
| 2. | Consent to Operate | 5,00,000 | 15 days | O & M of pollution control systems & compliance of consent conditions | Continuous | 30.09.2024 |

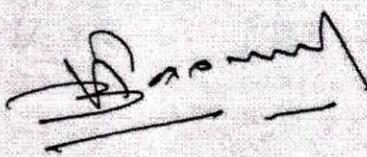
BG Forfeiture History

| Srno | Consent (C2E) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------------|----------------------|-----------------------------|--------------------------|----------------------|--------------------------------|--------------------------------|
| NA | | | | | | |

BG Return details

| Srno | Consent(C2E) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------------|---------------------|-------------------|----------------------|------------------------------|
| NA | | | | |

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SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.

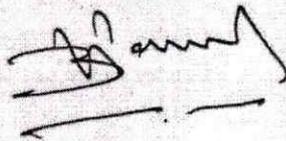


10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelized through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler ore cycler
34. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board

35. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made thereunder;
36. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

—0—

A handwritten signature in black ink, appearing to be 'S. S. S.', written over a horizontal line.

| MAHARASHTRA POLLUTION CONTROL BOARD | | |
|-------------------------------------|---|---|
| Phone : | (022)- 25505928 |  |
| Fax : | (022)- 25505926 | |
| Email : | romumbai@mpcb.gov.in | |
| Visit At : | http://mpcb.gov.in | |
| | | Kalpataru Point, 1 st floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022 |

"Your Service is our Duty"

No: MPCB/ROM/PDI - 231100025

Date: 10/11/2023

To,
 N.N. Enterprises
 Survey No. 92/1, 92/2, 92/3 & 92/4,
 CTS No. 1490 of village Eksar
 North, Opp ink Road, Borivali (W), Mumbai. 400103

Sub: Proposed directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 31A of the Air (Prevention & Control of Pollution) Act, 1981

Ref: 1. Consent to operate granted by Board valid up to 31/05/2025
 2. Board official visited on 03/11/2023
 3. Office Note approved on 10/11/2023

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, is valid upto 31/05/2025, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, Board officials visited your site on 03/11/2023 at N.N. Enterprises Survey No. 92/1, 92/2, 92/3 & 92/4, CTS No. 1490 of village Eksar North, Opp ink Road, Borivali (W), Mumbai. 400103 & reported as under;

1. You have not provided water sprinkling system along the periphery of the premises and aggregate storage area.
2. You have Provided single dust collector to 4 nos of silo which seems inadequate and needs all silos damper proof mechanism to avoid leakage of vacuum.
3. You have provided roof top sprinklers at storage area of sand and stone aggregates.
4. Sand and stone aggregate transfer hopper found open without provision of APC system thereby dust emissions observed in nearby vicinity.
5. You have not provided dust collector mechanism at transfer point so dust emission observed.
6. You have not provided dust collection mechanism to Mixing section.
7. Dust was found accumulated in front side of raw material storage area.

8. You have provided PCC flooring. Debris/sludge found stored at site & the disposal record was not available during visit.
9. Overall housekeeping needs to be improved to control dust emission.
10. You have has not provided proper drainage system to carry effluent from batch mixing effluent thereby which effluent found spread below batch mining plant.
11. You have failed to submit compliance of interim direction, Bank guarantee details, disposal details of debris/sludge.

NOW THEREFORE, in view of the aforesaid non-compliances, following direction are issued against your unit as to –

1. Why your consent shall not be revoked?
2. Why your industrial activities shall not be closed down ?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

THEREFORE, you are hereby directed to remain present for Hearing before undersigned on **24/11/2023 at 5.30 PM** along with your substantive reply / objections to these Proposed Directions and documents you want to rely upon, failing in which, the Board will have no option than to confirm above directions against you, which may please be noted

For and on behalf
Maharashtra Pollution Control Board


(S. R. Bhosale)
Regional Officer, Mumbai

Copy submitted to:-

1. Regional Officer (BMW), MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Mumbai -IV- He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.2) Master File

| MAHARASHTRA POLLUTION CONTROL BOARD | | |
|-------------------------------------|----------------------|---|
| Phone : | (022)- 25505928 |  |
| Fax : | (022)- 25505926 | |
| Email : | romumbai@mpcb.gov.in | |
| Visit At : | http://mpcb.gov.in | |
| | | Kalpataru Point, 1 st floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022 |

"Your Service is our Duty"

Date: 01/12/2023

No: MPCB/ROM/ ID - 2312010013

To

N.N. Enterprises
 Survey No. 92/1, 92/2, 92/3 & 92/4,
 CTS No. 1490 of village Eksar North, Opp ink Road,
 Borivali (W), Mumbai. 400103

Sub: Directions under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Hazardous.

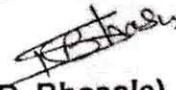
Ref: 1. Consent to operate granted by Board valid up to 31/05/2025
 2. Board official visited on 03/11/2023
 3. Proposed direction issued on 10/11/2023
 4. Personal Hearing extended vide dated 01/12/2023

We refer to the Proposed direction issued by Board vide letter dated 10/11/2023 due to non-compliance observed. Considering the say submitted by you during the personal hearing & status report submitted by SRO Mumbai-IV following interim directions are issued.

1. You shall operate pollution control system continuously and efficiently to achieve the consented norms to avoid any pollution nuisance in the vicinity.
2. You shall close Sand and stone aggregate transfer hopper within 7 days period.
3. You shall provide fogger system within 7 days period.
4. Industry shall maintain & operate dust collector & bag filter regularly.
5. You shall carry out daily cleaning of the Plant.
6. You shall dispose generated solid waste scientifically regularly.
7. You shall submit the copy of agreement between N.N. Enterprises, Ultra tech cement & Metro Rails regarding supply of RMC to Metro rail only
8. Existing Bank Guarantee of Rs. 50,000/- submitted towards O & M of Pollution Control System and compliance of consent conditions is forfeited & directed to you submit the fresh Bank Guarantee of Rs. 1,00,000/- towards compliance of the same.

In case of your failure to comply with the above directions within 15 days, Board will proceed against you as per provision of Water (P & C P) Act, 1974 and Air (P C & C P) Act, 1981 which may please be noted.

FOR & ON THE BEHALF OF MPC BOARD


 (S.R. Bhosale)
 Regional Officer, Mumbai

Copy submitted to:-

Regional Officer (BMW) MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Mumbai -IV- He is directed to serve copies of direction to industry & keep necessarily follow up.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000112204

Industry Name : N.N.ENTERPRISES

Address : CTS NO.1490, VILLAGE-EKSAR NORTH, OFF. LINK ROAD, BORIVALI, Tal. Borivali, Dist. Mumbai Suburban

Pincode : 67

Category : Green (SSI)

Email : aa@bb.com

Phone : 8850242741

Visit Scheduled On : 28/06/2024

Last date of visit : 28/06/2024

Visited by : Dr. Arvind Dhapate(FO-Mumbai IV)

Visited On

Visited Industry on :28/06/2024

Email Address of Unit :buildmatecorporation@gmail.com

Telephone Number of Unit :9833416761

Siting Criteria

Siting Criteria : Yes

List :

1) RMC Plant - Captive

Location

Notified Industrial area : No

Detail : NA

Planning Authority : NA

Visit For

Visit For : Unconsented

Previous Consent Detail

| Consent UAN No. | Date | Validity | Capital Investment | Verified By |
|-------------------------|------------|------------|--------------------|----------------|
| MPCB-CONSENT-0000145312 | 12-08-2022 | 31-05-2025 | 87.00 | CA Certificate |

Environment Clearance

Is EC Applicable : No

Production Details

| Product Name | Quantity(As consent) | Unit(As consent) | Quantity(Actual) | Unit(Actual) | Operational Issue |
|--------------|----------------------|------------------|------------------|--------------|-------------------|
| RMC | 157 | m3/day | 0 | --NA-- | No |

Waste Water Management

Source of water :
 1) Ground : Tanker
 NOC Obtain : No
 Details : NA

Deviation In:

Water Consumption : No

Detail: NA

Effluent : No

Detail: NA

Sewage : No

Detail: NA

Whether Industrial effluent generated : Yes**Whether Domestical effluent generated : Yes**

| | | Industrial | | Domestic | Gardening |
|----------------------|----------------|------------|---------|----------|-----------|
| | | Process | Cooling | | |
| Generation in m3/day | As per consent | 2 | | 2 | 0 |
| | Actual | | | 1 | 0 |

Treatment System

| | Industrial | Domestic |
|-------------|--------------------------------|------------------------|
| Primary : | Primary Settling/Sedimentation | Septic Tank & Soak Pit |
| Secondary : | | |
| Tertiary : | | |
| Advanced : | | |

Industrial Purpose

a) Ind. Effluent Generation (in CMD): 2

ETP Capacity : 0

b) Segregation : No

c) Disposal : 100% Recycling Process

Domestic Purpose

a) Generation (in CMD) : 2

STP Capacity : 0

b) Disposal : Land for Gardening

Land available in acres : 0.25

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : NA

Previous JVS Records (Water)

| Sr. No. | Unique id | Barcode Number | Sample Type | Sample Subtype | Payment Status | COA Generated |
|---------|-----------|----------------|-------------|----------------|----------------|---------------|
|---------|-----------|----------------|-------------|----------------|----------------|---------------|

Air Pollution Aspect

1) Details of emission : No

| # | Source | Fuel Name | Fuel Quantity | Fuel Unit | Control Equipment Installed | Stack Height(mtrs) | Operational Issue |
|---|--------|-----------|---------------|-----------|-----------------------------|--------------------|-------------------|
|---|--------|-----------|---------------|-----------|-----------------------------|--------------------|-------------------|

Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

| Sr. No. | Unique id | Barcode Number | Sample Type | Sample Subtype | Payment Status | COA Generated |
|---------|-----------|----------------|-------------|----------------|----------------|---------------|
|---------|-----------|----------------|-------------|----------------|----------------|---------------|

Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : No

Any specific Conditions

| | Condition | Compliance |
|-----------------------|-----------|------------|
| Consent | | |
| Directions | | |
| Environment Clearance | | |
| Any NGT / Court order | | |

Bank Guarantee

BG Imposed :

Remark

| # | Statutory Submissions | Financial Year | Within Time | Whether any deviation waste generation & disposal (less/more) |
|-------------------|-----------------------|----------------|-------------|--|
| Record not found. | | | | |

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Not Mandatory

Detail : NA

Connected to MPCB server : No

Detail : NA

Green Coverage

Green Coverage : No

Detail :

Any Specific Observation

Any Specific Observation : 1) Obtained consent to operate for captive purpose consent valid upto 31.05.2025. presently unit was not found in operation since Nov-2023 stated by representative on telephonic discussion. No any responsible person present at site. 2) Provided Sedimentation tank for treatment of generated effluent. 3) All transfer points & conveyor belt found covered. 4) Barricading of tin sheet having 20 feet height all sides provided. 5) provided water sprinkling arrangement in premises . 6) Provided cement concrete area in RMC premises. 7) Provided closed shed for Raw Material storage with roof top water sprinkling arragment . 8) Alternative power supply system not provided. 9) BG submission Record not available for verification.

Previous legal action detail

| Sr. No. | Legal Action Details | Legal Direction/Notice Details |
|---------|---|--|
| 1 | MPCB-LEGAL_ACTIONS-280624028 Initiated By:Dr. Arvind Dhapate(FO-Mumbai IV) | Outward No: Issued By:(-) Issued On: |

Whether unit complied

Whether unit complied : No